

[*Translation*]**Water World Banks Assistance to Bihar for Water Supply and Sanitation**

3000. SHRI LAL BAPU RAI:  
MOHAMMAD ALI ASHRAF  
FATMI:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the World Bank assistance has been provided to Bihar for water supply and sanitation projects;

(b) if so, the details thereof; and

(c) the names of the districts in which work has been carried out under this scheme?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir.

(b) and (c). Do not arise.

[*English*]**Deputation Period for IAS Officers**

3001. SHRI SANAT KUMAR MANDAL:  
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any stay on an I.A.S. Officer of the Union if so, the details thereof and if not, the reasons therefor;

(b) the particulars of I.A.S. Officers who have stayed in Delhi Administrations for the last three years or so by the end of this year and those in one particular Department as its head; and

(c) the reasons for their continued stay and not rotating them to ensure healthier administration?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI M. JACOB): (a) Length of stay at a stretch in Delhi is determined by rotation and sequencing of their assignments in other States/Union Territories serviced by the cadre.

(b) A statement indicating particulars of IAS Officers posted with Delhi Administration for more than three years is enclosed. There is only one officer namely, Shri P. Rohmingthangs IAa (AGMU:61) who has been posted with Delhi Administration for more than three years as head of one particular department (Delhi Agricultural Marketing Board). No other IAS officer in Delhi Administration has been Head of one particular department for three years or more.

(c) Shri P. Rohinigthanga is not holding IAS cadre post but holding an ex-cadre post. The normal term of deputation is for a period of three years extendable upto five years in public interest.

## STATEMENT

Particulars of IAS officers of AGMU Cadre posted in Delhi Administration for more than three years.

Sl.No.	Name of the officer & the post held	Date of posting in Delhi Admn.	Date from which the present post held
1	2	3	4
1.	Shri B.S. Saxena, IAS (AGM U: 72) Chairman-cum-Managing Director, DSMDC Ltd., (On deputation)	02.01.84	01.10.90
2.	Shri V.P. Suri, IAS (AGM U: 76) Commissioner of Excise	17.02.87	01.07.92
3.	Smt. Pratibha Karan, IAS (AGM U: 67) Commissioner & Secy. (Home)	06.04.97	01.12.91 (AN)
4.	Sh. S.R. Sharma, IAS (AGM U: 66) Financial Commissioner	16.07.87	04.10.91)
5.	Smt. M.D. Ghosh, IAS (AGM U: 70) Commissioner & Secretary (LSG & UI)	25.08.97	04.01.91 (AN)
6.	Sh. P.N. Gupta, IAS (AGM U: 80) Commissioner (Personnel), DDA (On deputation).	22.08.88	29.5.90 (AN)
7.	Sh. K.B. Shukla, IAS (AGM U: 76) Director of Trg. & Tech. Edn.	26.09.988	30.04.90 (AN)
8.	Sh C.S. Khairwal, IAS (AGM U: 74) Transport Commissioner cum-Secy. (TPt.)	14.10.88	16.03.92

Sl.No.	Name of the officer & the post held	Date of posting in Delhi Admn.	Date from which the present post held
1	2	3	4
9.	Sh. K. Sethuraman, IAS (AGM U: 80) Addl. General Manager (Admn.) DESU (On deputation).	23.01.89	01.10.91
10.	Sh. S.R. Arya, IAS (AGM U: 66) Commissioner-cum-Secy. (Edn.)	03.04.89	31.07.92 (AN)
11.	Sh. Hauzel Haukhum, IAS (AGM U: 74) Managing Director, DSCSE Ltd. (On deputation)	24.04.89	06.03.91
12.	Sh. Chaman Lal, IAS (AGM U: 82) Director, Agricultural Marketing.	19.06.89	29.01.91
13.	Sh. Virendra Singh, IAS (AGM U: 69) Commissioner and Secy. (Dev)	11.08.89	04.01.91
14.	Sh. Ramesh chandra, IAS (AGM U: 66) Administrator, NDMC (On deputation)	17.08.89	03.01.91
15.	Sh. K.K. Sharma, IAS (AGM U: 83) Commissioner (DWARKA), DDA (On deputation).	11.09.89	19.06.91
16.	Sh. M.P. Tyagi, IAS (AGM U: 83) Director (PFA)	03.10.89	30.9.92
17.	Sh. P. Rohmingthanga, IAS (AGM U: 71) Chairman, DAMI (On deputation)	23.10.89	23.10.89

[Translation]

**Grants Given to Delhi Police Training Centre**

3002. SHRI RAJENDRA  
AGNIHOTRI:  
SHRI SANTOSH KUMAR  
GANGWAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the grants have been given to the Delhi Police Training Centres during the last three years; and

(b) if so, the details thereof; item-wise and year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) No grants have been given to the Training Centre of Delhi Police during last three years.

(b) Does not arise

[English]

**Vigilance Cases Against Officers of Directorate of Health Services**

3003. SHRI VISHWESHAWAR BHAGAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of vigilance cases against the officers of the Directorate of Health Services, Delhi Administration;

(b) the number of cases out of which the departmental enquiry has been completed;

(c) if so, the details thereof; and

(d) the steps taken by the Government to clear the pending vigilance cases?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) to (d). The information is being collected and will be laid on the Table of the House

[Translation]

**15-Point Programme for Minorities**

3004. SHRI CHHEDI PASWAN:  
SHRI RAM LAKHAN SINGH  
YADAV:  
SHRIMRUTYANJAYANAYAK:  
SHRI BAPU HARI CHAURE:

Will the Minister of WELFARE be pleased to state:

(a) whether the Government have drawn the outlines for implementing the 15-point programme for the minorities; and

(b) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) The 15-Point Programme for the welfare of minorities : self-out-lines measures to be taken to give a feeling of confidence to the minorities that there is no discrimination that they get a fair and adequate share in various development programmes and that enjoy safety of life and property.

(b) A copy of the 15-Point Programme is given in the Statement.

**STATEMENT**

15-Point Programme for Welfare of Minorities

**I. Communal Riots**

1. In the areas which have been identified as communally sensitive and riot prone, District and Police Officials of the highest known efficiency, impartial and secular record must be posted. In such areas and even elsewhere, the prevention of communal tension